DR. KIRIT PREMJIBHAI SOLANKI (AHMEDABAD WEST): Thank you Madam Speaker for allowing me to speak on a very important issue. The PSU bosses are now no more under CVC scanner. The Central Government has recently issued an ordinance that all complaints of corruption and financial bungling against the heads and functional directors of Central Public Sector Undertakings as well as financial institutions will now be dealt with by a Committee of bureaucrats instead of the CVC as mandated under the CVC Act. This is directly a violation of law governing the CVC whose jurisdiction includes Members of All India Service serving in connection with the affairs of the Union and Group-A officers of the Central Government, officers of the Banks above Scale-V in public sector banks like the Reserve Bank of India, NABARD, SIDBI and Chief Executives on the Boards of Public Sector Undertakings. The Commission has power to order the investigation by the CBI if it finds substance in a complaint by preliminary scrutiny.

The change has been sneaked by issuing an order on 11th March. In one go, about one thousand top officials of 240 Central Public Sector Undertakings and 40 Banks, insurance companies and financial institutions have been taken out of the purview of the CVC. This is a very grave matter. The order will have an immediate bearing on the Chief Executives of the companies like Air India, ONGC, GAIL, SAIL, BSNL, MTNL, IOC, BHEL etc. as well as the banks and financial institutions like State Bank of India, Reserve Bank of India, LIC, NABARD etc.

Now, if a whistleblower writes to the CVC against a Chairman of a bank or Financial Director of a PSU, it would not be able to deal with the complaints. Instead, the group of IAS officers will deal with such complaints. Under the DPE Order, a three-stage procedure has been set up for handling the complaints against the top bosses. The first stage is that if there is no substance in the complaint, the group will close it. ...(Interruptions)

MADAM SPEAKER: Thank you so much. Please conclude.

DR. KIRIT PREMJIBHAI SOLANKI: Madam, this is a very serious matter.

MADAM SPEAKER: Yes, I know. But then, you must observe the time limit.

DR. KIRIT PREMJIBHAI SOLANKI: Madam, I request the Government that the sanctity of the CVC should be established. Thank you, Madam.

MADAM SPEAKER: Thank you. Shri Anto Antony to speak now.